

**Central Administrative Tribunal
Principal Bench**

**CP No. 173/2018
in
OA No. 4296/2016**

New Delhi, this the 29th day of October, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Anoop Sharma (Aged about 32 years)
S/o Late Shri Charanjiv Lal
Ex-Mail Man
Under Superintendent RMS
MOB. 9811501215
Residential Address

....Petitioner

(By Advocate : Mr. S.P. Sethi for Mr. G.D. Bhandari)

Versus

1. Shri V.P. Singh
Chief Post Master General
Uttar Pradesh Circle
Lucknow.
2. Shri Parveen Kumar
The Superintendent
RMS, SH Division
Saharanpur – 247001.

....Contemnor/Respondents

(By Advocate : Mr. Manjeet Singh Reen)

ORDER (ORAL)

Mr. K.N. Shrivastava:

This CP has been filed for alleged non-compliance of the Tribunal's order dated 02.01.2017 in OA no. 4296/2016. The only direction of the Tribunal was to decide the pending representation of the petitioner. Mr. Manjeet Singh Reen, learned counsel for respondents submits that the representation of the petitioner has since been decided by the respondents by passing order dated

16.10.2018. He has also placed a copy of the said order on record. As such, we are satisfied that order of the Tribunal has been complied with.

2. In view of the above, CP is closed. Notices issued to the respondents stand discharged. The petitioner shall have liberty to take recourse to appropriate remedy as available to him under law, in case he is dissatisfied with the order dated 16.10.2018 passed by the respondents.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

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